

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal No. E/158/10 & CO-44/10

(Arising out of Order-in-Appeal No. 32/DB/CE(A)/GHY/09 dated 27.11.09 passed by the Commissioner, Customs & Central Excise (Appeals), Guwahati.

Commissioner of Central Excise, Guwahati

Applicant (s)/Appellant (s)

Vs.

M/s. Arunachal Saw & Veneer Mills Ltd.

Respondent (s)

Appearance:

Shri D. Halдар, AC (AR) for the Revenue

Shri A. K. Biswas, Advocate for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI BIJAY KUMAR, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 19.07.2018

ORDER No. F/76469/2018

PER CORAM.

This appeal has been filed by the Revenue against Order-in-Appeal No. 32/DB/CE(A)/GHY/09 dated 27.11.09 passed by the Commissioner of Customs & Central Excise (Appeals), Guwahati.

2. Shri D. Halдар, Ld. AC (AR) appeared on behalf of the Revenue and reiterated the grounds of appeals.

3. Heard both sides and perused the appeal records.

4. On perusal of records, we find that the amount involved in this case is below the monetary limit of Rs. 20 lakhs which has been notified vide instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018. The present case falls under exclusion Clause 3 (C) of the National Litigation Policy introduced vide Board's Instruction dated 17.12.2015 which has been deleted vide Instruction F. No. 390/Misc./116/2017-JC dated 04.04.2018. Accordingly, the appeal is dismissed under litigation policy. Cross objection also stands disposed of.

(Dictated and pronounced in the open court.)

(Bijay Kumar)
Member (Technical)

(P. K. Choudhary)
Member (Judicial)

Pooja.